

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:5000
ANSWERED ON:13.08.2014
PRIVATE PLAYERS IN NUCLEAR SECTOR
Raghavan Shri M. K.

Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) whether the present activities of the Department of Atomic Energy and its PSUs are adequate to meet the requirements of nuclear power sector;
- (b) if so, the details thereof;
- (c) if not, whether there is any proposal to allow private partnership in the nuclear power sector;
- (d) if so, the extent to which private sector participation is likely to be allowed; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND PRIME MINISTER'S OFFICE
(SHRI JITENDRA SINGH):

(a)&(b) No Sir. The share of nuclear power based electricity generation in the total electricity generation in the country amounted to about 3.5% in the year 2013-14.

(c),(d) &(e) There is no proposal under consideration at present, to allow private partnership in the nuclear power generation sector. The Atomic Energy Act, 1962 permits private participation in setting up of nuclear power plants as a junior equity partner of a Government company. At present companies in private sector in India are participating in a major way in setting up nuclear power plants through supply of components, equipment and works contracts.